

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.11.2022 at 03.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE DR. DEEPTI MUKESH, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER : Cont.A(IBC)/5/CHE/2022 (Progress Report)

PETITION NUMBER : TCP/363/IB/2017

NAME OF THE PETITIONER(S) : N Sivachalam (Liquidator) of M/s SriPadmabalaji
Steels Pvt Ltd

NAME OF THE RESPONDENTS :

UNDER SECTION : Sec 35(1)(n) of IBC 2016 R/w Rule 11 of NCLT Rules 2016

ORDER

The Liquidator is represented by the Ld. Counsel Mr. V.Manivannan through video conferencing mode.

Ld. Counsel for the Liquidator states that inadvertently the progress report has been filed and numbered as Contempt Application, which may be ordered to be considered as deleted. Request is allowed. Accordingly, this can be treated as progress report.

Accordingly, this Application is **disposed off**.

-sd-
**(SAMEER KAKAR)
MEMBER (TECHNICAL)**

-sd-
**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**